

ITEM NO.41

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).2963/2021

(Arising out of impugned final judgment and order dated 17-06-2020 in U/S 482/378/407 No.1788/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

DEEP SHIKHA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH THROUGH ITS SHO & ANR. Respondent(s)

Date : 29-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Vishal Arun Mishra, Adv.
Ms. Harshita Nigam, Adv.
Ms. Shalu Sharma, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following
O R D E R

List next week, by way of last opportunity, as prayed for by the learned counsel for the petitioner.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)